

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA Nos.6773 & 6774/DEL/2018
[Assessment Year: 2009-10]**

Naresh Kumar, S/o-Sh. Sube Singh, H. No.228, Gali No.1, Jyoti Nagar, Karnal, Haryana	ITO, Ward-4, Karnal, Haryana
PAN-AWSPK6588K	
Assessee	Revenue

Assessee by	Sh. Rakesh Jain, Adv.
Revenue by	Sh. R. K. Gupta, Sr. DR

Date of Hearing	26.08.2021
Date of Pronouncement	26.08.2021

ORDER

These two appeals filed by the assessee are directed against the order dated 13.08.2018 of the learned CIT(A), Karnal, relating to Assessment Year 2009-10.

2. The learned counsel for the assessee, vide his letter dated 11.08.2021, has requested for withdrawal of the appeals filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeals.

5. In the result, both appeals filed by the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 26.08.2021.

Sd/-

**[R.K.PANDA]
ACCOUNTANT MEMBER**

Delhi; Dated: 26/08/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi